

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-409/PB/2017

IN THE MATTER OF:

M/s. Edelweiss Assest Reconstruction Co. Ltd.

...PETITIONER

Vs.

M/s. Net 4 India Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Mr. Jayashree Shukla Dasgupta
with Mr. Abhijeet Nandi, Advs.

For the Applicant

:Mr. Paras Mithal, Adv. in IA/2193

For the RP

:Ms. Pooja Mahaja, Ms. Aerveena
Sharma and Ms. Mehak Nayak,
Advs. with Mr. Vikram Bajaj, RP

For the Respondent/Corporate Debtor

:Mr. Lalit Mohan, Mr. Videh
Vaish, Mr. Saksham Anand, Ms.
Aakansha and Mr. Abhay, Advs.

ORDER

This matter was taken up on being mentioned by Ld. Counsel appearing at the time of hearing. It is submitted by Ld. Counsel that there are some technical errors in the order dated 28.02.2023 therefore, Ld. Counsel wants to file an application in this regard. Ld. Counsel is permitted to file an application. List the matter along with IAs on **21.03.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)